

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

105. Company Appeal/60/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: PR Commissioner of Income Tax 1 Pune

V/s.

Arctic Maritime Services Private Limited

*Appearances:*

For applicant :- Adv. Prachi Wazalwar a/w Adv. Shawn Fernandes  
for IT Dept (Appellant)

For Respondent:- RoC Pune

SECTION 252(3) OF COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Ld. counsel for appellant seeks adjournment on the ground that reconstitution of the panel of income tax standing counsel. Ld. counsel undertakes to reconstruct the file and furnish the hard copy to the court before the next date of hearing.

RoC Pune submits that the RoC report was already emailed on 11.11.2022 however when we asked the RoC to share it, the same could not be shared with the bench. The RoC Pune is directed to supply copy of RoC report to the appellant and to this bench during the course of the day. List on **23.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)